

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.104- C.P.(IB)/269(AHM)2023

With

ITEM No. 105- IA/487(AHM) 2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Honest Derivatives Pvt Ltd

.....Respondent

Order delivered on 22/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rashesh Sanjanwala, Sr. Advocate a/w.
: Ms. M. A. Gogia, Advocate
For the Respondent : Ms. Pragati Bansal, Advocate for
: Mr. Tejas Agarwal, Advocate

ORDER

Learned Counsel for the respondent, Ms. Pragati Bansal, requested pass over in the matter, as the main arguing Counsel is not available. However, the pass over in the matter is not possible, due to some difficulty on the part of the Counsel for the Applicant.

In view of the above, the matter stands adjourned to 29.04.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)